

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSPETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 9825/2026

[Arising out of impugned final judgment and order dated 03-04-2026 in CRLA No.616/1985 passed by the High Court of Judicature at Allahabad]

SUBHASH & ANR.

PETITIONER(S)

VERSUS

STATE OF UTTAR PRADESH

RESPONDENT(S)

(IA No.145907/2026 -EXEMPTION FROM FILING O.T.)

Date : 24-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGHFor Petitioner(s) :Mr. Pulkit Tare, Adv.
Mr. Sandeepan Pathak, AOR
Mr. Rahul Gupta, Adv.
Mr. Akshay Gupta, Adv.For Respondent(s) :Mr. Yasharth Kant, AOR
Mr. Kameshwar Nath Mishra, Adv.
Ms. Sonal Kushwah, Adv.
Ms. Prerna Sharma, Adv.UPON hearing the counsel the Court made the following
O R D E R

1. In the present case, the petitioner was granted eight weeks' time to surrender. However, till date, the petitioner has not surrendered.

2. The petitioner is granted a further period of one week to surrender.

List the matter after two weeks.

Signature Not Verified
Digitally signed by
JAGDISH KUMAR
Date: 2026.07.27
12:35:14 IST
Reason:

(JAGDISH KUMAR)

ASTT. REGISTRAR-cum-PS

(KOMAL)

COURT MASTER (NSH)